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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 27.02.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 129/BB/ 2017	-	For compliance of objections	Section 10 of IB	Electrex India Ltd


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	M.V. Kini & Co Rudranatha Halls 9986544793	FC No 687	
2	BHAIRAV KUTTAIAH, FOR C.K. NANDARUMAR 9986642069.	FC No. 5	
3.	V.J.A Chalanand 9880187470	FC NO.1	
④	SHANU JAIN. 7767091816.	PETITIONER.	

**ORDER**

Counsel for Petitioner/Corporate Applicant is present. M/s M.V Kini & Co., filed vakalath for IDBI. Counsel for Canara Bank/Financial Creditor is present. Counsel for Kotak Mahindra Bank is also present. Counsel for IFCI & IDBI is also present. Counsel for Petitioner/Corporate Applicant filed memo for withdrawal. Notice is served on the Financial Creditor. Corporate Applicant requested the Tribunal to pass an order of withdrawal with a liberty to file fresh petition.

In this case, IRP has not been appointed. Therefore, permission can be granted to the Corporate Applicant to withdraw the petition. Petition is therefore dismissed as withdrawn with a liberty to file fresh application, vide separate order.

  
**Member (T)**

  
**Member (J)**